

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

23

ORDER DATED 06-04-2000.

In this Original Application under section 19 of the Administrative Tribunals Act, 1985, applicants has prayed for quashing the Disciplinary Proceedings and the charges at Annexures-1 to 1/6 of the Original Application. Learned Additional Standing Counsel Mr. A. Routray has filed a Memo after serving copy on the other side stating that the charges framed against the applicants have been withdrawn on 18.2.99 and the Original Application has become infructuous. We have heard Mr. A. Routray learned Addl. Standing Counsel appearing for the Respondents and Mr. G. Rath, learned counsel for the applicant and have also perused the records. In view of the fact that the prayer of applicants has already been met by the Departmental Authorities, the OA is disposed of for having become infructuous. No costs.

J. V. Venkatesh
vice-chairman
6.7.2000

Member(Judicial)

Order dated 27.6.2000.

In view of the order passed in OA 511/95, the matter filed in the OA is accordingly disposed of.

V. R. Venkatesh
Member(Judicial)